CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

## Original Application No.2687 of 1999 M.A.No.3066/2000

New Delhi, this the 19th day of December, 2000

HON'BLE MR.KULDIP SINGH, MEMBER (JUDL)

Shri Om Prakash Son of Shri Hakim Rai H.No.D-5/19,Vashist Park Panka Road,New Delhi

-APPLICANT

(By Advocate: Shri Girender Bhat)

## Versus

- Northern Railways
   Through its General Manager
   Baroda House, New Delhi
- Inspector General/ Chief Security Commissioner Railway Protection Force, Northern Railway Baroda House, New Delhi
- Finance Advisor/Chief Accounts Officer Northern Railway Baroda House, New Delhi

-RESPONDENTS

(By Advocate: Mrs.Suchitra Saha, for respondents 1&2 and Shri V.S.R.Krishna, for respondent no.3)

## ORDER(ORAL)

## By Hon'ble Mr.Kuldip Singh, Member(Judl)

Learned counsel for the applicant has pointed that in view of the judgement reported in (1991) 125, Bhola Nath Sen vs. UOI and ors., this Tribunal **ATC** jurisdiction to try the matters pertaining has Protection Force. After going through the copy Railway for the learned counsel order produced by respondents, Shri Girender Bhat, learned counsel for applicant seeks permission to withdraw the OA. accordingly dismissed as withdrawn. However, the applicant will be at liberty to file a fresh O.A. before the appropriate forum.

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2. Learned counsel for respondents 1 and 2 has also filed an M.A.3066/2000 for correcting number of respondent on the counter. It is stated in the M.A. that inadvertently the counter filed by them was stated to be on behalf of respondent no.3 whereas it was actually on behalf of respondents 1 and 2. M.A.3066/2000 is allowed. Counter filed by Mrs.Suchitra Saha shall be treated as reply on behalf of respondents 1&2.

( KULDIP SINGH ) MEMBER(JUDL)

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